

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2439  
ANSWERED ON 13<sup>TH</sup> MARCH, 2025**

**ALLOWING FREE PASSAGE AT TOLL PLAZA**

**2439. SHRI V K SREEKANDAN:  
SHRI AMRA RAM:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the Government is considering to ask all road developers to provide free passage to people of all neighbouring panchayats of concerned toll plazas, if so, the details thereof;**

**(b) the guidelines of the National Highways Department for toll free facility for local residents at toll booths;**

**(c) whether the Government is considering to direct the road developers to extend the radius of toll plazas due to stiff opposition from the villagers surrounding the toll plazas, if so, the details thereof; and**

**(d) whether there have been demands to provide free passage to four-wheel auto-rickshaws and school vehicles through toll plazas, if so, the steps taken in this regard?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) & (b) Government has made provision for discounts to local users in applicable National Highways Fee Rules.**

**As per the National Highways Fee Rules, 2008, a person residing within 20 kilometers of a fee plaza, who owns a mechanical vehicle with a valid functional FASTag, registered for non-commercial purposes, and uses it for commuting on a section of the National Highway may obtain a monthly pass for that fee plaza at the rate of Rs.340 (Three Hundred and Forty Rupees Only) for the financial year 2024-25 and is subject to revision every year as per the provisions of the said rules, provided a service road or alternative road is not available for use by such vehicle.**

**Further, a commercial vehicle (excluding vehicle plying under National Permit) registered in a particular district is eligible for payment of 50% of the prescribed user fee on all fee plazas which are located within that district.**

**(c) No such proposal is under consideration.**

**(d) Though representation has been received, however, there is already a facility of discounts in user fee and monthly passes for National Highways user as per the provisions of NH Fee Rules, 2008 as outlined in the reply to part (a) & (b) of this question.**

**Moreover, as per the provisions of NH Fee Rules, 2008, no fee shall be levied for the use of the section of National Highway by two wheelers, three wheelers, tractors, combine harvesters and animal drawn vehicle, provided that these vehicles shall not be allowed to use the section of National Highway where a service road or alternative road is available in lieu of the said National Highway.**

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